

) (

PO
20/1/95

Aug. Reef

of V.K. Damale
Advocate for the applicant
reported ~~to be~~ that his
relation expired and cannot
attend Court. He has
requested to adjourn the case
50 to 17.2.35 for AH

It is not clear from the applications whether the applicant is a civilian or combatant.

$$\begin{array}{r} 17.2.95 \\ \hline 51.20.4 \end{array}$$

Shri. Kolgekar holding
for Shri. V.K. Damle
appeared on behalf
of the applicant.

The applicant who was discharged from service by the respondents in 1969 has come for grant of pension for the period he was working in the Ministry of Defence. The applicant was working as Leading Fireman and on representation he

(2)

was paid a gratuity
amount of Rs. 3495/-
on 02 September '89
by the respondents.
He has filed this O.A.
on 20/1/95 after 26
years of discharge of
the applicant's service.
If he had any case,
for grant of pension
the cause of action
arose at the time of
his discharge or even
after the amount of
gratuity was paid
in the year 1989.

This is totally a time-
barred and stale
case and hence the
matter is dismissed,
in limine.

V/L
L

Order of judgement despatched
on 23/3/95
17/2/95
29/3/95

J*

N.K. Verma
(N.K. Verma)
M.A.